

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1231
ANSWERED ON:30.11.2005
NEW BUILDING BYLAWS
Bhakta Shri Manoranjan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to draft new building bylaws, clearly laying down the misuse of residential properties for commercial purposes, carrying out unauthorised construction of a room or balcony or encroaching the Government land; and

(b) if so, the details thereof?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)&(b): The Municipal Corporation of Delhi (MCD) has reported that an exercise has been undertaken to rewrite the Building Byelaws which include inter-alia a transparent procedural process for sanction of Building Plan, so that unauthorized constructions are minimized.

Provisions regarding action against misuse of residential properties are covered under Delhi Municipal Corporation Act and New Delhi Municipal Council Act etc.